

revenue losses due to implementation of new economic reforms;

(b) if so, the details thereof;

(c) whether the Government propose to provide additional financial assistance to the States facing such problem;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

**The Minister of Finance (Shri Manmohan Singh) :** (a) and (b) The revenue receipts of the State Governments (including transfers from the Centre) for the last five years are as follows :

		(Rs. in crores)
1990-91 (Actuals)	—	66467
1991-92 (Actuals)	—	80536
1992-93 (Actuals)	—	91091
1993-94 (RE)	—	103104
1994-95 (BE)	—	114324

It will be seen from the above that the revenue receipts are not on the decline.

(c) to (e) Question does not arise in view of the reply to parts (a) and (b) of the Question.

#### TAX HOLIDAY TO UNITS

**1750. Dr. Amrit Lal Kalidas Patel :** Will the Minister of Finance be pleased to state :

(a) whether the Government have considered the recommendations of the Report of the Study Group, which is lying pending for consideration of the Government since October 1, 1994;

(b) if so, the details thereof; and

(c) the time by which these recommendations are likely to be implemented ?

**The Minister of Finance (Shri Manmohan Singh) :** (a) and (b) The recommendation contained in the Report of the Study Group, submitted in October, 1994, are still under the consideration of the Government.

(c) Decision on the Report will be taken soon.

#### CHILD LABOUR

**1751. Shri Bijoy Krishna Handique :** Will the Minister of Labour be pleased to state the steps Government have taken on the issues raised in the World Development Report to create greater social awareness, involvement of NGO's, better low cost education and more women joining the work force for phasing child labour out ?

**The Minister of Labour (Shri P.A. Sangma) :** Government have taken a series of measures to tackle the problem of Child Labour. A comprehensive law, the Child

Labour (Prohibition & Regulation) Act was enacted in 1986. As per the National Child Labour Policy, 1987, child labour is being tackled through (a) legislation; (b) general development programmes for the benefit of child labour and (c) through implementation of National Child Labour Projects. Presently, 12 National Child Labour Projects are under implementation in 8 States covering a total of around 16,000. One of the important components of the project is the establishment of special schools, for children withdrawn from work, where they are provided with non-formal education, nutrition, stipends etc. The special schools established under the project are generally run by NGOs.

Government has adopted a holistic approach under which besides the child labour, the parents of the child labour would be covered under the various poverty elimination programmes. In this connection, a plan of action titled "Identification, Release and Rehabilitation of child labour" has been adopted by the Government. Briefly, it calls for a convergence of services and schemes of the Central and State Governments at the implementing level—the district—to effectively handle the identification and rehabilitation of child labour, the economic rehabilitation of the family with child labour and stricter enforcement of relevant laws. This plan of action has been sent to all States/UTs for adoption.

A massive awareness generation campaign has already been started to highlight the problem of child labour and the need for eradicating this social evil. The National Authority for Elimination of child labour has identified 100 districts as per 1981 census data. These districts are located in 11 States, namely, Andhra Pradesh, Madhya Pradesh, Maharashtra, Uttar Pradesh, Karnataka, Bihar, Tamilnadu, Rajasthan, Orissa, Gujarat and West Bengal, which together account for over 90% of the child labour population in the country. It has been decided that projects to eliminate child labour in hazardous occupations will be started as per the National Child Labour Project Scheme in these districts. A Workshop of these 100 District Collectors is scheduled to take place in New Delhi on 13-14th of September, 1995. The concerned Collectors have been requested to prepare project proposals for their respective districts based on the National Child Labour Project Scheme. An allocation of Rs. 34.4 crores has been made for the current financial year to under-take projects for children withdrawn from work. These measures are essentially similar to what have been recommended in the World Development Report, 1995.

[Translation]

#### MINIMUM WAGES FIXED BY THE N.C.R.L.

**1752. Shri Lall Babu Rai :** Will the Minister of Labour be pleased to state :

(a) the details of the minimum wages fixed by the National Commission on Rural Labourers;

(b) whether the State Governments have not fixed the minimum wages for the agricultural labourers as per the recommendations of the above Commission;